

DD No.13A dated 24.05.2021
PS: Khyala
u/s 41 (1) (c) CrPC
State vs. Puneet Mahajan

03.06.2021

Present: None for the State.
Mr. Rabindra Kumar, Ld. counsel for applicant/accused Puneet Mahajan S/o Late Sh. Manohar Lal Mahajan.

An application for grant of transit bail has been filed today on behalf of applicant/accused Puneet Mahajan in terms of liberty granted by Ld. MM, West, THC, Delhi vide order dated 02.06.2021 to file a fresh application before Ld. Duty MM.

It transpires that the above accused against whom FIR No.99/02 u/s 238/240/243/489 IPC PS D, Division Amritsar, Punjab is pending, was declared proclaimed offender by concerned Court of Punjab vide order dated 08.11.2006. Thereafter the above accused was arrested from the jurisdiction of PS Khyala on 24.05.2021 in kalandra u/s 41 (1) (c) CrPC vide DD no.13A (also DD No.14 as mentioned in the Preventive Action Proceedings conducted by IO). Thereafter, Ld. Duty MM vide order dated 25.05.2021 sent the accused to Judicial Custody till 26.05.2021 in absence of the concerned IO.

Let reply be called on the above application from IO PS Khyala as well as from concerned IO PS D, Division Amritsar, Punjab.

Contd...2/-



DD No.13A dated 24.05.2021
PS: Khyala
u/s 41 (1) (c) CrPC
State vs. Puneet Mahajan

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Since the concerned IO has not been appearing since the date of arrest, let reply be called from the concerned IO of PS: D. Division Amritsar, Punjab through DCP concerned.

IO PS Khyala is also directed to inform the concerned IO of PS: D. Division Amritsar, Punjab with respect to the arrest of the above accused.

Be put up for reply on 04.06.2021 before Ld. Duty MM concerned.

Copy of this order be given dasti to Ld. counsel for the accused as prayed for.


(Aakanksha)

Duty MM/West/Delhi/03.06.2021

Copy of order
received
Rabindra

FIR No.227/2021
PS: Kirti Nagar
State vs. Vinod Thapa
U/s 354/323 IPC &
Section 8/12 of POCSO Act

03.06.2021

Present: None for the State.
Accused **Vinod Thapa** S/o Ram Bahadur Thapa R/o B-71,
Kamla Nehru Camp, Kirti Nagar, Delhi, produced after fresh
arrest.
IO SI Sarla in person.

Accused Vinod Thapa has been produced after fresh arrest in
FIR No.227/2021 u/s 354/323 IPC & Section 8/12 of POCSO Act

An application seeking 14 days JC remand of the accused has
been moved by the IO. Heard. Perused.

Grounds for remand are made out as the allegations are serious
in nature and investigation is continued. It is stated by IO that statement u/s
164 CrPC of the victim is being recorded today itself by the concerned
Court. In the facts and circumstances of the case, accused Vinod Thapa is
remanded to JC till **17.06.2021**. **Accused be produced before Ld. Duty
MM concerned on 17.06.2021. JC warrants be prepared.**

Copy of the order be given dasti to the IO as prayed for.

Aakanksha
3/6/21.
(Aakanksha)

Duty MM/West/Delhi/03.06.2021

FIR No.289/2021
PS: Paschim Vihar East
State vs. Dal Chand
u/s 420 IPC

03.06.2021

Present: None for the State.

Accused Dal Chand S/o Mallu Ram R/o Village Pathari PS:
Jhurehra, Tehsil Kama, District Bharatpur, Rajasthan produced
after two days PC remand.
IO HC Laxman in person.

Accused Dal Chand has been produced after two days PC remand in above FIR after obtaining PC remand from Ld. Duty MM vide order dated 01.06.2021, prior to that accused was formally arrested on 31.05.2021 after obtaining permission from Ld. Duty MM vide order dated 31.05.2021 to interrogate/arrest the above accused who was already in JC in FIR No.400/2021 PS Rani Bagh.

An application seeking 14 days JC remand of the accused has been moved by the IO. Heard. Perused.

Grounds for remand are made out as the allegations are serious in nature and investigation is continued, medical examination of accused was conducted today itself, as per which no fresh external injury has been found. In the facts and circumstances of the case, accused Dal Chand S/o Mallu Ram is remanded to JC till **17.06.2021**. **Accused be produced before Ld. Duty MM concerned on 17.06.2021. JC warrants be prepared.**

Copy of the order be given dasti to the IO as prayed for.


(Aakanksha)

Duty MM/West/Delhi/03.06.2021

FIR No.195/2021
PS: Patel Nagar
State vs. Sahil Sharma
u/s 33/58 Delhi Excise Act

03.06.2021

Present: None for the State.
Accused Sahil Sharma S/o vinod Sharma R/o House No.926,
Opposite Gali No.13, Main Road, Nehru Nagar, near Yadav
Sweets, Tikona Park, Anand Parbat, Delhi (rented house)
produced after one day PC remand.
Mr. Praney Abhishek, Ld. counsel for applicant/accused in
person.
IO HC Praveen Singh in person.

Accused Sahil Sharma has been produced after one day PC
remand granted on 02.06.2021 by Ld. Duty MM, West.

Fresh vakalatnama filed on behalf of accused together with an
application seeking bail.

An application seeking 14 days JC remand of the accused has
been moved by the IO. Heard. Perused.

Grounds for remand are made out as the allegations are serious
in nature and investigation is continued, medical examination of accused
was conducted on 02.06.2021 at 02:31 am and 06:00 pm after grant of PC,
as per the MLCs attached, accused Sahil Sharma is remanded to JC till
17.06.2021. Accused be produced before Ld. Duty MM concerned on
17.06.2021. JC warrants be prepared.

A copy of bail application has been provided to IO for reply.

Contd...2/-



FIR No.195/2021
PS: Patel Nagar
State vs. Sahil Sharma
u/s 33/58 Delhi Excise Act

-2-

Let bail application be put up for reply/arguments before Ld. concerned Court on **04.06.2021**.

The application of IO is disposed of as above.

Copy of the order be given dasti to the IO as prayed for.

Let a copy of this application together with this order be sent to the Ld. concerned Court.

Aakanksha
3/6/21

(Aakanksha)

Duty MM/West/Delhi/03.06.2021

FIR No.147/2021
PS: Rajouri Garden
State vs. Surender @ Goldy
u/s 356/379/34 IPC

03.06.2021

Present: None for the State.
IO HC Amar Singh in person.
Accused Surender @ Goldy is stated to be in CJ-1, Tihar Jail,
Delhi.

An application has been filed by IO seeking request for releasing **accused Surender @ Goldy** S/o Late Sh. Sadhu Singh R/o I-477, Mangolpuri, Delhi.

It is submitted by IO that the above accused was formally arrested in the present FIR on 16.04.2021 after obtaining permission to interrogate and arrest the above accused from Ld. Duty MM, Tihar Court Complex vide order dated 15.04.2021, since in another FIR No.330/21 u/s 25/54/59 Arms Act PS Mangolpuri, accused had given disclosure statement of his involvement in the present FIR. However, during investigation no recovery could be effected from him, complainant had failed to identify the accused during the TIP proceedings and there is no evidence on record to charge sheet the above accused and thus, prayed to release the above accused.

Heard. Perused.

The TIP proceedings has been annexed, which reveals that the witness has failed to identify the accused, as per IO no recovery could be effected from the accused. Since there is no incriminating material on record to charge sheet the above accused, the application is allowed.

Contd....2/-



FIR No.147/2021
PS: Rajouri Garden
State vs. Surender @ Goldy
u/s 356/379/34 IPC

-2-

Accused Surender @ Goldy is directed to be released from JC if not required in any other case. Release warrants of the accused be sent forthwith.

Copy of this order be given dasti to the IO and be sent to accused through concerned Jail Superintendent for intimation.

Aakanksha
3/6/21

(Aakanksha)

Duty MM/West/Delhi/03.06.2021

FIR No.013072/2021
PS: Rajouri Garden
State vs. Anil @ Arjun
U/s 379/411 IPC

03.06.2021

Present: None for the State.
Accused Anil @ Arjun S/o Ram Swaroop, present through VC
from CJ-5, produced after formal arrest.
IO HC Rajender Kumar in person.

Accused Anil @ Arjun has been produced after formal arrest in
FIR No.013072/21 u/s 379/411 IPC after obtaining permission from Ld.
Duty MM vide order dated 31.05.2021 to interrogate/arrest the above
accused who was already in JC in FIR No.12075/2021 PS Hari Nagar.

An application seeking 14 days JC remand of the accused has
been moved by the IO. Heard. Perused.

Grounds for remand are made out as the allegations are serious
in nature and investigation is continued. In the facts and circumstances of
the case, accused Anil @ Arjun is remanded to JC till **17.06.2021**. **Accused**
be produced before Ld. Duty MM concerned on 17.06.2021. JC
warrants be prepared.

Copy of the order be given dasti to the IO as prayed for.

Aakanksha
3/6/21

Duty MM/West/Delhi/03.06.2021

FIR No.012877/2021
PS: Rajouri Garden
State vs. Anil @ Arjun
U/s 379/411 IPC

03.06.2021

Present: None for the State.
Accused Anil @ Arjun S/o Ram Swaroop, present through VC
from CJ-5, produced after formal arrest.
IO HC Lalit Kumar in person.

Accused Anil @ Arjun has been produced after formal arrest in
FIR No.012877/21 u/s 379/411 IPC after obtaining permission from Ld.
Duty MM vide order dated 31.05.2021 to interrogate/arrest the above
accused who was already in JC in FIR No.12075/2021 PS Hari Nagar.

An application seeking 14 days JC remand of the accused has
been moved by the IO. Heard. Perused.

Grounds for remand are made out as the allegations are serious
in nature and investigation is continued. In the facts and circumstances of
the case, accused Anil @ Arjun is remanded to JC till **17.06.2021**. **Accused**
be produced before Ld. Duty MM concerned on 17.06.2021. JC
warrants be prepared.

Copy of the order be given dasti to the IO as prayed for.

Aakanksha
3/6/21
(Aakanksha)

Duty MM/West/Delhi/03.06.2021

FIR No.13171/2021
PS: Tilak Nagar
State vs. Sonu @ Mota
u/s 379/411 IPC

03.06.2021

Present: None for the State.
Accused Sonu @ Mota S/o Mahender R/o B4/335/327,
Sultanpuri, Delhi present through VC from Mandoli Jail,
produced after fresh arrest.
IO HC Santosh Kumar in person.

Accused Sonu @ Mota has been produced after fresh arrest in
FIR No.13171/21 u/s 379/411 IPC. After obtaining permission from Ld.
Duty MM vide order dated 02.06.2021 to interrogate/arrest the above
accused who was already in JC in FIR No.582/2021 u/s 25/54/59 Arms Act
PS Sultan Puri.

An application seeking 14 days JC remand of the accused has
been moved by the IO. Heard. Perused.

Grounds for remand are made out as the allegations are serious
in nature and investigation is continued. In the facts and circumstances of
the case, accused Sonu @ Mota is remanded to JC till **17.06.2021**.
Accused be produced before Ld. Duty MM concerned on 17.06.2021.
JC warrants be prepared.

Copy of the order be given dasti to the IO as prayed for.


(Aakanksha)

Duty MM/West/Delhi/03.06.2021

FIR No.409/2020
PS: Kirti Nagar
State vs. Shahzad @ Mulla & Anr.
u/s 356/379/34 IPC

03.06.2021

Present: None for the State.

IO ASI Satish Kumar in person.

Accused Shahzad @ Mulla is stated to be in CJ-1, Tihar Jail, Delhi & **accused Vikas** is stated to be in CJ-3, Tihar Jail, Delhi.

An application has been filed by IO seeking request for releasing **accused Shahzad @ Mulla** and **accused Vikas**.

It is submitted by IO that the above two accused were was formally arrested in the present FIR on 13.05.2021 after obtaining permission to interrogate and arrest the above accused persons from Ld. Duty MM vide order dated 13.05.2021, since in kalandra filed u/s 41 (1) (d) CrPC, DD no.9 dated 10.05.2021 Special Staff West District, accused persons had given disclosure statement of their involvement in the present FIR. However, during investigation no recovery could be effected from them, complainant had failed to identify accused Shahzad during the TIP proceedings and there is no evidence on record to charge sheet the above two accused persons and thus, prayed to release both the accused persons.

Heard. Perused.

The TIP proceedings has been annexed, which reveals that the witness has failed to identify the accused Shahzad, as per IO no recovery could be effected from the accused persons. Since there is no incriminating material on record to charge sheet the above accused persons, the application is allowed.



Contd....2/-

FIR No.409/2020
PS: Kirti Nagar
State vs. Shahzad @ Mulla & Anr.
u/s 356/379/34 IPC

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Accused Shahzad @ Mulla and accused Vikas are directed to be released from JC if not required in any other case. Release warrants of the accused persons be sent forthwith.

Copy of this order be given dasti to the IO and be sent to accused persons through concerned Jail Superintendent for intimation.

Aakanksha
3/6/21
(Aakanksha)

Duty MM/West/Delhi/03.06.2021

FIR No.468/2015
PS: Patel Nagar
State vs. Deepanshu @ Deepu
U/s 302/394/397/411 IPC

03.06.2021

Present: None for the State.

Mr. Uma Shankar Gautam, Ld. Counsel for applicant/accused
Deepanshu @ Deepu in person.

It is submitted on behalf of accused that in terms of order dated 02.06.2021 passed by Ld. ASJ, West, THC, Delhi, accused be released as he has furnished one surety on 31.05.2021 and obtained robkar from Ld. MM-04, West, THC, Delhi on 31.05.2021 itself.

Heard. Perused.

It transpires that vide order dated 28.05.2021, Ld. ASJ-09, West, THC, while allowing the application filed u/s 439 CrPC, directed the accused to be released on interim bail for 90 days upon furnishing bail bonds in the sum of Rs.25,000/- with two local sureties of like amount each. Thereafter, vide order dated 31.05.2021, Ld. MM-04, West, THC, Delhi refused to pass release order on the ground that only one surety had furnished original RC and the second surety was not able to produce original RC. Thereafter, upon application filed by Ld. counsel for accused before Ld. ASJ, Special Fast Track Court-1, West, THC was pleased to modify order dated 28.05.2021 to the effect that accused be released on furnishing bail bond in the sum of Rs.50,000/- with one local surety vide order dated 02.06.2021.

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Although the order has been modified and only one surety is required to be produced, however, the surety amount has been increased to Rs.50,000/-. Ld. counsel for accused has shown a digital copy of robkar issued by Ld. MM-04, West, THC, stating that original RC has already been taken on record.

Bail bond is accepted. Original RC has already been taken on record by Ld. MM-04, West, THC, Delhi and robkar already issued on 31.05.2021. **In view of the same, accused Deepanshu @ Deepu be released if not required in any other case.**

Copy of the order be given dasti to Ld. Counsel for the accused.
Copy of this order be also sent to Jail Superintendent concerned.

Aakanksha
3/6/21
(Aakanksha)

Duty MM/West/Delhi/03.06.2021

*copy received
Dastaveer
V.S. Gaetker*

FIR No.309/2021
PS: Paschim Vihar East
State vs. Dal Chand
U/s 420 IPC

03.06.2021

Present: None for the State.
Accused Dal Chand S/o Mallu Ram R/o Village Pathari PS:
Jhurehra, Tehsil Kama, District Bharatpur, Rajasthan in person,
and produced in another FIR No.289/2021 today itself.
IO SI Manoj Chahar in person.

An application is moved by IO SI Manoj Chahar requesting for interrogation and formal arrest of **accused Dal Chand**, who has been produced before this Court today in another FIR No.289/2021 PS Paschim Vihar East.

It has been submitted by IO that the accused is in JC since 13.05.2021 in FIR No.400/2021 u/s 420 IPC, that upon analysing the bank statement of suspected account it came to notice that amount was also withdrawn from Jai Baba Lal Dass Indian Oil Petrol Pump, Garhi, upon inquiry it was found that the present accused came at the above Petrol Pump and requested to swap his card as he needed money on urgent basis and the amount was given to the accused after swapping his card, the account in the present FIR and in FIR No.400/2021 is the same and prayed for interrogation and formal arrest of the above accused.

Heard. Perused.

As per disclosure statement in FIR No.400/2021, the present IO interrogated the staff of the said Petrol Pump to find complicity of the above accused in the present case. Considering the above facts, the




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-2-

application is allowed. IO is granted permission to interrogate the above accused, who is present in the Court today.

Accused be produced after 20 minutes.

Copy of this order be given dasti to the IO.


(Aakanksha)

Duty MM/West/Delhi/03.06.2021

After 20 minutes

Present: None for the State.

Accused Dal Chand S/o Mallu Ram R/o Village Pathari PS:
Jhurehra, Tehsil Kama, District Bharatpur, Rajasthan produced
after formal arrest by IO SI Manoj Chahar, both in person.

Formal arrest of the accused has been made.

At this stage, an application seeking 14 days JC remand of the accused has been moved by the IO.

It has been submitted by the IO that the judicial custody of the accused is required to conduct proper investigation of the offence.

Keeping in view the submission made by the IO, accused Dal Chand is remanded to JC till **17.06.2021**.

Accused be produced before Ld. Duty MM concerned on 17.06.2021. JC warrants be prepared.

Copy of the order be given dasti to IO as prayed for.


(Aakanksha)

Duty MM/West/Delhi/03.06.2021

FIR No.493/2021
PS: Mundka
State vs. Charanjeet & Anr.
U/s 365/302/201/34 IPC
& Section 25/27 Arms Act

03.06.2021 (At 04:20 pm)

Present: None for the State.

Accused Charanjeet S/o Ram Niwas and accused Naveen Drall S/o Jagpal Singh produced after fresh arrest.
IO / Inspector Naveen Rathi in person.
Both the above accused persons have been produced after fresh arrest.

Grounds for arrest perused. Both the accused have been medically examined on 02.06.2021.

An application seeking two days PC remand of both the accused has been moved by the IO. It has been submitted by the IO that the police custody of both the accused is required to trace co-accused Nitin @ Dagga, to recover the clothes of accused Naveen Drall, to recover mobile phone of deceased, to recover the cartridge and for detailed investigation.

Heard. Perused.

It has been stated that search and recovery has to be made from Delhi and from Nuh, Mewat near Gurgaon. Disclosure statement of both the accused persons are already on record. Keeping in view the submissions made by the IO and to facilitate the investigation, one day PC remand of both the above accused namely Charanjeet and Naveen Drall is granted. **Accused persons be medically examined as per rules and be produced on 04.06.2021 before Ld. Duty MM concerned.**

Copy of the order be given dasti to the IO as prayed for.


(Aakanksha)

Duty MM/West/Delhi/03.06.2021

FIR No.488/2021
PS: Punjabi Bagh
State vs. Sanju
U/s 380/457/411 IPC

03.06.2021

Present: None for the State.
Accused **Sanju** S/o Pradeep R/o WZ-234, Madipur Village,
Delhi in person, produced after first arrest.
Mr. Vishvadutt, Ld. counsel for applicant/accused.
IO ASI Jagdish in person.

Fresh vakalatnama filed on behalf of accused. It be taken on
record.

Accused Sanju has been produced after first arrest in FIR
No.488/2021 u/s 380/457/411 IPC.

An application seeking 14 days JC remand of the accused has
been moved by the IO. Heard. Perused.

It transpires that as per the arrest memo, the accused was
arrested on 31.05.2021 at 05:30 pm. There is no order in the case diary of
any Court u/s 167 CrPC authorising custody of accused beyond 24 hours.
IO concerned has been questioned with respect to the same, upon which IO
changed the date in the arrest memo to 02.06.2021. The said conduct of IO
is demonstrates illegal conduct. Custody of accused Sanju from 01.06.2021
is thus illegal in terms of Section 167 CrPC.

At this stage, Ld. Counsel for the accused prayed for grant of
bail on the ground of illegal custody.

Heard. Perused.



Contd....2/-

FIR No.488/2021
PS: Punjabi Bagh
State vs. Sanju
U/s 380/457/411 IPC

-2-

Since custody of accused is found to be illegal from 01.06.2021, accused Sanju is released on bail upon furnishing of personal bond in the sum of Rs.10,000/- with one surety in the like amount to the satisfaction of Ld. Duty MM concerned.

A written clarification be sought from the concerned IO with respect to the above conduct.

A copy of this order be also sent to the concerned SHO for intimation.

Copy of this order be given dasti to the IO as well as Ld. Counsel for the accused.

Aakanksha
3/6/21

(Aakanksha)

Duty MM/West/Delhi/03.06.2021

FIR No.441/2021
PS: Punjabi Bagh
State vs. Sanju
U/s 380/411 IPC

03.06.2021

Present: None for the State.
Accused **Sanju** S/o Pradeep R/o WZ-234, Madipur Village,
Delhi in person, produced after first arrest.
Mr. Vishvadutt, Ld. counsel for applicant/accused.
IO ASI Jagdish in person.

Fresh vakalatnama filed on behalf of accused. It be taken on record.

Accused Sanju has been produced after first arrest in FIR No.441/2021 u/s 380/411 IPC.

An application seeking 14 days JC remand of the accused has been moved by the IO. Heard. Perused.

It transpires that as per arrest memo, the accused has been arrested today at 09:30 am. However, the same IO has produced the same accused in another FIR No.488/2021 u/s 380/457/411 IPC PS Punjabi Bagh, wherein the arrest memo reveals the date of arrest as 31.05.2021. It is not possible that the accused already being in custody in FIR No.488/2021, could be arrested in the present FIR without obtaining prior permission from concerned Court for interrogation/formal arrest. Also, there is no order of any Court permitting the IO to formally arrest the accused in the present FIR No.441/2021. Also, there is no order of any Court authorising further detention of accused beyond 24 hours in the other FIR No.488/2021.



Contd....2/-

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It is clear that the conduct of IO in both the above FIRs has been improper and that the custody of accused is illegal.

At this stage, Ld. Counsel for the accused prayed for grant of bail.

Heard. Perused.

In the above facts and circumstances, accused Sanju is released on bail upon furnishing of personal bond in the sum of Rs.10,000/- with one surety in the like amount to the satisfaction of Ld. Duty MM concerned.

A written clarification be sought from the concerned IO with respect to the above conduct.

A copy of this order be also sent to the concerned SHO for intimation.

Copy of this order be given dasti to the IO as well as Ld. Counsel for the accused.

Aakanksha
5/6/21

(Aakanksha)

Duty MM/West/Delhi/03.06.2021

FIR No.501/2021
PS: Mundka
State vs. Aman
U/s 25 Arms Act, Section 188 IPC,
Section 51 Disaster Management Act
and Section 3 Epidemic Diseases Act

03.06.2021

Present: None for the State.
Accused Aman S/o Sandeep produced after fresh arrest.
IO / HC Pradeep in person.
Mr. S. S. Malik, Ld. Counsel for the accused.

Vakalatnama filed on behalf of accused. It be taken on record.

Accused has been produced after fresh arrest.

Grounds for arrest perused. Accused has been medically examined.

An application seeking one day PC remand of the accused has been moved by the IO. It has been submitted by the IO that the police custody of the accused Aman is required for tracing the source of illegal fire arm and for detailed investigation.

Ld. Counsel for the accused objected on the ground that even if the source of illegal fire arm is traced, the said person cannot be implicated in the above case as Section 25 Arms Act applies only to the person from whose possession recovery has been made.

Heard. Perused.

No ground for PC remand is found out. With respect to detailed investigation there is no impediment upon the IO from investigating the



Contd....2/-

FIR No.501/2021
PS: Mundka
State vs. Aman
U/s 25 Arms Act, Section 188 IPC,
Section 51 Disaster Management Act
and Section 3 Epidemic Diseases Act

-2-

case or interrogating the accused while he is in JC. Accordingly, application for one day PC remand is dismissed.

At this stage, IO has made oral request for 14 days JC remand of the above accused.

Heard. Perused.

Grounds for remand are made out as the allegations are serious in nature and investigation is continued, accused Aman is remanded to JC till **17.06.2021**. Accused be produced before Ld. Duty MM concerned on **17.06.2021**. JC warrants be prepared.

Copy of the order be given dasti to the IO and Ld. Counsel for the accused, as prayed for.

Aakanksha
3/6/21

(Aakanksha)

Duty MM/West/Delhi/03.06.2021

FIR No.46/2021
PS: Paschim Vihar East
State vs. Rajesh @ Dil Dil
U/s 356/379/34 IPC

03.06.2021

Present: None for the State.
ASI Jai Kishan on behalf of IO/ASI Dilbag in person.
Accused Rajesh @ Dil Dil S/o Shish Pal produced.

Accused Rajesh @ Dil Dil was formally arrested on 22.05.2021 after obtaining permission to interrogate and arrest the above accused from Ld. Duty MM, West, vide order dated 21.05.2021, whereafter accused was sent to JC till 02.06.2021 vide order of Ld. Duty MM-1, West, THC dated 23.05.2021.

The accused was in JC till 02.06.2021 in terms of order of Ld. Duty MM. However, there is no other order authorising further detention of accused after 02.06.2021. Today, the accused has been produced before undersigned after delay of one day for grant of 07 days of JC remand. Clearly, accused has been illegally detained for one day.

At this stage, ASI Jai Kishan states that IO in the present case is ASI Dilbag who is not present here today. **Let a written clarification be sought from IO concerned with respect to illegal detention of accused, for 04.06.2021, till then accused is remanded to JC for only one day. Let a formal bail application be filed on behalf of accused on 04.06.2021.**

Let the copy of this order be sent to SHO concerned for intimation and further action.

Copy of the order be given dasti to the IO as prayed for.


(Aakanksha)
Duty MM/West/Delhi/03.06.2021

FIR No.171/21
PS: Paschim Vihar East
State vs. Rajesh @ Dil Dil
U/s 356/379/34 IPC

03.06.2021

Present: None for the State.

IO ASI Jai Kishan in person.

Accused Rajesh @ Dil Dil S/o Shish Pal produced after one day
PC remand.

An application has been filed by IO seeking request for releasing
accused Rajesh @ Dil Dil S/o Sh.Shish Pal R/o E-724, J J Colony,
Mangolpuri, Delhi.

It is submitted by IO that the above accused was formally
arrested in the present FIR on 22.05.2021 after obtaining permission to
interrogate and arrest the above accused from Ld. Duty MM, West, vide
order dated 21.05.2021, whereafter accused was sent to JC till 02.06.2021
vide order of Ld. Duty MM-1, West, THC dated 23.05.2021, thereafter, one
day PC remand was taken vide order dated 02.06.2021 passed by Ld. Duty
MM, West, THC, Delhi. However, during investigation no recovery could
be effected from him, his TIP proceedings had also failed and there is no
evidence on record to charge sheet the above accused and thus, prayed to
release the above accused.

Heard. Perused.

The TIP proceedings has been annexed, which reveals that the
complainant did not turn up for TIP proceedings, as per IO no recovery

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could be effected from the accused. Medical examination of the accused has been conducted on 02.06.2021 and 03.06.2021, as per which no fresh external injury was found. Since there is no incriminating material on record to charge sheet the above accused, the application is allowed.

Accused Rajesh @ Dil Dil is directed to be released from JC if not required in any other case. Release warrants of the accused be sent forthwith.

Copy of this order be given dasti to the IO and be sent to accused through concerned Jail Superintendent for intimation.

Aakanksha
3/6/21
(Aakanksha)

Duty MM/West/Delhi/03.06.2021

FIR No.44/2021
PS: Paschim Vihar East
State vs. Rajesh @ Dil Dil
U/s 356/379/34 IPC

03.06.2021

Present: None for the State.
IO ASI Jai Kishan in person.
Accused Rajesh @ Dil Dil S/o Shish Pal produced after one day
PC remand.

An application has been filed by IO seeking request for releasing
accused Rajesh @ Dil Dil S/o Sh.Shish Pal R/o E-724, J J Colony,
Mangolpuri, Delhi.

It is submitted by IO that the above accused was formally
arrested in the present FIR on 22.05.2021 after obtaining permission to
interrogate and arrest the above accused from Ld. Duty MM, West, vide
order dated 21.05.2021, whereafter accused was sent to JC till 02.06.2021
vide order of Ld. Duty MM-1, West, THC dated 23.05.2021, thereafter, one
day PC remand was taken vide order dated 02.06.2021 passed by Ld. Duty
MM, West, THC, Delhi. However, during investigation no recovery could
be effected from him, his TIP proceedings had also failed and there is no
evidence on record to charge sheet the above accused and thus, prayed to
release the above accused.

Heard. Perused.

The TIP proceedings has been annexed, which reveals that the
witness has failed to identify the accused, as per IO no recovery could be

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FIR No.44/2021
PS: Paschim Vihar East
State vs. Rajesh @ Dil Dil
U/s 356/379/34 IPC

-2-

effected from the accused. Medical examination of the accused has been conducted on 02.06.2021 and 03.06.2021, as per which no fresh external injury was found. Since there is no incriminating material on record to charge sheet the above accused, the application is allowed.

Accused Rajesh @ Dil Dil is directed to be released from JC if not required in any other case. Release warrants of the accused be sent forthwith.

Copy of this order be given dasti to the IO and be sent to accused through concerned Jail Superintendent for intimation.

Aakanksha
3/6/21

(Aakanksha)

Duty MM/West/Delhi/03.06.2021

FIR No.348/2021
PS: Paschim Vihar East
State vs. Rajesh @ Dil Dil
U/s 356/379/34 IPC

03.06.2021

Present: None for the State.
IO ASI Jai Kishan in person.
Accused Rajesh @ Dil Dil S/o Shish Pal produced after one day
PC remand.

An application has been filed by IO seeking request for releasing
accused Rajesh @ Dil Dil S/o Sh.Shish Pal R/o E-724, J J Colony,
Mangolpuri, Delhi.

It is submitted by IO that the above accused was formally
arrested in the present FIR on 22.05.2021 after obtaining permission to
interrogate and arrest the above accused from Ld. Duty MM, West, vide
order dated 21.05.2021, whereafter accused was sent to JC till 02.06.2021
vide order of Ld. Duty MM-1, West, THC dated 23.05.2021, thereafter, one
day PC remand was taken vide order dated 02.06.2021 passed by Ld. Duty
MM, West, THC, Delhi. However, during investigation no recovery could
be effected from him, his TIP proceedings had also failed and there is no
evidence on record to charge sheet the above accused and thus, prayed to
release the above accused.

Heard. Perused.

The TIP proceedings has been annexed, which reveals that the
witness has failed to identify the accused, as per IO no recovery could be

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effected from the accused. Medical examination of the accused has been conducted on 02.06.2021 and 03.06.2021, as per which no fresh external injury was found. Since there is no incriminating material on record to charge sheet the above accused, the application is allowed.

Accused Rajesh @ Dil Dil is directed to be released from JC if not required in any other case. Release warrants of the accused be sent forthwith.

Copy of this order be given dasti to the IO and be sent to accused through concerned Jail Superintendent for intimation.

Aakanksha
3/6/21

(Aakanksha)

Duty MM/West/Delhi/03.06.2021

FIR No.307/21
PS: Paschim Vihar East
State vs. Rajesh @ Dil Dil
U/s 356/379/34 IPC

03.06.2021

Present: None for the State.
IO ASI Jai Kishan in person.
Accused Rajesh @ Dil Dil S/o Shish Pal produced after one day
PC remand.

An application has been filed by IO seeking request for releasing
accused Rajesh @ Dil Dil S/o Sh.Shish Pal R/o E-724, J J Colony,
Mangolpuri, Delhi.

It is submitted by IO that the above accused was formally
arrested in the present FIR on 22.05.2021 after obtaining permission to
interrogate and arrest the above accused from Ld. Duty MM, West, vide
order dated 21.05.2021, whereafter accused was sent to JC till 02.06.2021
vide order of Ld. Duty MM-1, West, THC dated 23.05.2021, thereafter, one
day PC remand was taken vide order dated 02.06.2021 passed by Ld. Duty
MM, West, THC, Delhi. However, during investigation no recovery could
be effected from him, his TIP proceedings had also failed and there is no
evidence on record to charge sheet the above accused and thus, prayed to
release the above accused.

Heard. Perused.

The TIP proceedings has been annexed, which reveals that the
witness has failed to identify the accused, as per IO no recovery could be

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effected from the accused. Medical examination of the accused has been conducted on 02.06.2021 and 03.06.2021, as per which no fresh external injury was found. Since there is no incriminating material on record to charge sheet the above accused, the application is allowed.

Accused Rajesh @ Dil Dil is directed to be released from JC if not required in any other case. Release warrants of the accused be sent forthwith.

Copy of this order be given dasti to the IO and be sent to accused through concerned Jail Superintendent for intimation.

Aakanksha
3/6/21
(Aakanksha)

Duty MM/West/Delhi/03.06.2021

FIR No.380/2021
PS: Rajouri Garden
State vs. Anil @ Arjun
U/s 356/379 IPC

03.06.2021 (At 05:10 pm)

Present: None for the State.

IO HC Sandesh Kumar in person.

Accused Anil @ Arjun S/o Ram Swaroop stated to be in CJ-5, Tihar Jail, Delhi.

An application is moved by IO HC Sandesh Kumar requesting for interrogation and formal arrest of accused Anil @ Arjun, who is stated to be lodged in Tihar Jail in FIR No.12075/2021 u/s 379/411 IPC, PS Hari Nagar.

It has been submitted by IO that the accused is in JC since 19.05.2021 in FIR No.12075/2021 u/s 379/411 IPC, PS Hari Nagar, wherein he disclosed his involvement in the present case and prayed for interrogation and formal arrest of the above accused.

Heard. Perused.

Disclosure statement is annexed with the case diary. Considering the above facts, the application is allowed. IO is granted permission to interrogate the above accused, who is stated to be lodged in Tihar Jail.

Jail Superintendent Tihar Jail is directed to allow IO to interrogate the above accused as per rules. If required after interrogation, IO may arrest the accused as per applicable guidelines for fresh arrest and produce him within 24 hours before Ld. Duty MM.

Application is disposed of accordingly.

Copy of this order be given dasti to the IO.

Aakanksha
3/6/21
(Aakanksha)

Duty MM/West/Delhi/03.06.2021

FIR No.263/2021
PS: Rajouri Garden
State vs. Rajesh @ Dil Dil
U/s 354/379/34 IPC

03.06.2021 (At 05:00 pm)

Present: None for the State.
IO HC Shokat Ali in person.
Accused Rajesh @ Dil Dil S/o Shish Pal stated to be in Mandoli Jail.

An application is moved by IO HC Shokat Ali requesting for interrogation and formal arrest of accused Rajesh @ Dil Dil, who is stated to be lodged in Mandoli Jail in FIR No.589/2021 u/s 25/54/59 Arms Act, PS Mangol Puri.

It has been submitted by IO that the accused is in JC since 18.05.2021 in FIR No.589/2021 u/s 25/54/59 Arms Act, PS Mangol Puri, wherein he disclosed his involvement in the present case and prayed for interrogation and formal arrest of the above accused.

Heard. Perused.

Disclosure statement is annexed with the case diary. Considering the above facts, the application is allowed. IO is granted permission to interrogate the above accused, who is stated to be lodged in Mandoli Jail.

Jail Superintendent Mandoli Jail is directed to allow IO to interrogate the above accused as per rules. If required after interrogation, IO may arrest the accused as per applicable guidelines for fresh arrest and produce him within 24 hours before Ld. Duty MM.

Application is disposed of accordingly.

Copy of this order be given dasti to the IO.

Aakanksha
3/6/21
(Aakanksha)

Duty MM/West/Delhi/03.06.2021

FIR No.352/2021
PS: Rajouri Garden
State vs. Rajesh @ Dil Dil
U/s 354/379/34 IPC

03.06.2021 (At 05:00 pm)

Present: None for the State.

IO HC Shokat Ali in person.

Accused Rajesh @ Dil Dil S/o Shish Pal stated to be in Mandoli Jail.

An application is moved by IO HC Shokat Ali requesting for interrogation and formal arrest of accused Rajesh @ Dil Dil, who is stated to be lodged in Mandoli Jail in FIR No.589/2021 u/s 25/54/59 Arms Act, PS Mangol Puri.

It has been submitted by IO that the accused is in JC since 18.05.2021 in FIR No.589/2021 u/s 25/54/59 Arms Act, PS Mangol Puri, wherein he disclosed his involvement in the present case and prayed for interrogation and formal arrest of the above accused.

Heard. Perused.

Disclosure statement is annexed with the case diary. Considering the above facts, the application is allowed. IO is granted permission to interrogate the above accused, who is stated to be lodged in Mandoli Jail.

Jail Superintendent Mandoli Jail is directed to allow IO to interrogate the above accused as per rules. If required after interrogation, IO may arrest the accused as per applicable guidelines for fresh arrest and produce him within 24 hours before Ld. Duty MM.

Application is disposed of accordingly.

Copy of this order be given dasti to the IO.

Aakanksha
3/6/21
(Aakanksha)

Duty MM/West/Delhi/03.06.2021

In the Court : Sh Devi MM MM TISHA Court, Delhi
 Case FIR No. 581/21 Date 2-6-21 U/s 33/38/58 DE/010
 P.S. Nihal Nihar Delhi Distt. _____ Delhi.
 S/T : Sh et pradeep NO-1361/01 ps Nihal Nihar Delhi

SN pran mathur 210 10/17/21 mathur Date of Arrest 2-6-21
R/O E-2/97 Gali NO-9, Shri Rampark Delhi

Subject: Request for 14 Days Judicial Custody Remand.

Hon'ble Sir,

It is submitted that the above said accused person has been arrested (as data of arrest mentioned against them). In the above noted case It is therefore requested that the above said accused person may kindly be remanded for fourteen days days Judicial Custody. In order to

- (a) To prevent the accused from committing any further offence; or
- (b) Conduct proper investigation of the offence; or
- (c) To prevent the accused from causing the evidence of the offence to disappear or tampering with such evidence in any manner; or
- (d) To prevent the accused from making any inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the Court or to the police officer; or
- (e) Ensure the presence of accused before the Court.

Submitted Please.

P. J.
 APPLICANT

P.S. Nihal Nihar Delhi
 Date 2-6-21

*3/6/21 at 04:55 pm
 Pr. HC Ramnath has
 produced accused Anan
 Mathur after fresh arrest
 in FIR No. 581/21 U/s 33/38/58 Delhi
 and sought 14 days JC remand.
 Hears. Perused. Grounds of accused is
 are made out. Custody of accused is
 required for further investigation.
 Hence, arrested Anan Mathur is
 sent to JC till 17/6/21. He be
 produced before JC. Duty MM on
 17/6/21. JC warrant be prepared.*

In the Court : Sh _____ MM Tishhari Court, Delhi
Case No. 000145/21 Date 13/05/21 U/s 379/411 IPC
P.S. Maya Puri Distt. West Delhi.
S/T: h Jag Mohan s/o Hari Lal

No Police No. 40 Balmiki Chauraj Nagli Sakaraj
SN Neeraj s/o Purner Maheshi Date of Arrest 03/06/2021
R/o E-440 DDA Flats Bihola Purz DL

Subject: Request for 14 Days Judicial Custody Remand.

Hon'ble Sir,

It is submitted that the above said accused person has been arrested (as data of arrest mentioned against them). In the above noted case It is therefore requested that the above said accused person may kindly be remanded for 14 days Judicial Custody. In order to

- (a) To prevent the accused from committing any further offence; or
- (b) Conduct proper investigation of the offence; or
- (c) To prevent the accused from causing the evidence of the offence to disappear or tampering with such evidence in any manner; or
- (d) To prevent the accused from making any inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the Court or to the police officer; or
- (e) Ensure the presence of accused before the Court.

Submitted Please.

[Signature] APPLICANT

P.S. Maya Puri Delhi

Date 03/06/2021

3/6/21 (at 05:22pm)
Pr: HC. Surendra Kumar
has produced accused Neeraj
after fresh arrest in FIR No. 145/21
and sought 14 days JC. PS Maya Puri
Perused. Grounds of arrest made
in custody for investigation. Heard
in the facts and circumstances of
the case, accused Neeraj is
sent to JC till 17/6/21. He be
produced before Jd. Duty MM
concerned, on 17/6/21. JC warrant
be prepared.

Jc
Duty MM/Mahila Court
West-1/157C/22M
03/06/21

FIR No.358/2021
PS: Rajouri Garden
State vs. Sabhajeet
U/s 420 IPC

03.06.2021 (At 05:10 pm)

Present: None for the State.
HC Lalit on behalf of IO/SI Mohit Kumar in person.
Accused **Sabhajeet** S/o Rajender Prasad stated to be in Mandoli Jail,
Delhi.

An application is moved by HC Lalit requesting for interrogation and formal arrest of accused Sabhajeet, who is stated to be lodged in Mandoli Jail in FIR No.119/2021 u/s 420/120B/34 IPC, PS Madhu Vihar.

It has been submitted by IO that the accused is in JC since 29.05.2021 in FIR No.119/2021 u/s 420/120B/34 IPC, PS Madhu Vihar. During investigation, it was found that the account number of 'Yes Bank' to which the complainant transferred the amount for procuring oxygen cylinder and did not get the delivery thereof, belongs to the above accused and it was found that the above accused being account holder is in custody in FIR No.119/2021 and that he is also wanted in this case and prayed for interrogation and formal arrest of the above accused.

Heard. Perused.

Since the interrogation revealed complicity of accused in the present case being the account holder of the bank account to which the complainant had transferred the amount, the application is allowed. IO is granted permission to interrogate the above accused, who is stated to be lodged in Mandoli Jail.

Jail Superintendent Mandoli Jail is directed to allow IO to interrogate the above accused as per rules. If required after interrogation, IO may arrest the accused as per applicable guidelines for fresh arrest and produce him within 24 hours before Ld. Duty MM.

Application is disposed of accordingly.

Copy of this order be given dasti to the IO.


(Aakanksha)

Duty MM/West/Delhi/03.06.2021

FIR No.383/2021
PS: Rajouri Garden
State vs. Sabhajeet
U/s 420 IPC

03.06.2021 (At 05:20 pm)

Present: None for the State.
HC Lalit on behalf of IO/SI Prakash Kashyap in person.
Accused **Sabhajeet** S/o Rajender Prasad stated to be in Mandoli Jail,
Delhi.

An application is moved by HC Lalit requesting for interrogation and formal arrest of accused Sabhajeet, who is stated to be lodged in Mandoli Jail in FIR No.119/2021 u/s 420/120B/34 IPC, PS Madhu Vihar.

It has been submitted by IO that the accused is in JC since 29.05.2021 in FIR No.119/2021 u/s 420/120B/34 IPC, PS Madhu Vihar. During investigation, it was found that the account number of 'Yes Bank' to which the complainant transferred the amount for procuring oxygen cylinder and did not get the delivery thereof, belongs to the above accused and it was found that the above accused being account holder is in custody in FIR No.119/2021 and that he is also wanted in this case and prayed for interrogation and formal arrest of the above accused.

Heard. Perused.

Since the interrogation revealed complicity of accused in the present case being the account holder of the bank account to which the complainant had transferred the amount, the application is allowed. IO is granted permission to interrogate the above accused, who is stated to be lodged in Mandoli Jail.

Jail Superintendent Mandoli Jail is directed to allow IO to interrogate the above accused as per rules. If required after interrogation, IO may arrest the accused as per applicable guidelines for fresh arrest and produce him within 24 hours before Ld. Duty MM.

Application is disposed of accordingly.
Copy of this order be given dasti to the IO.

Aakanksha
3/6/21
(Aakanksha)

Duty MM/West/Delhi/03.06.2021

FIR No.499/2021
PS: Punjabi Bagh
State vs. Rohit Bhardwaj @ Bantu
U/s 387/506/34 IPC

03.06.2021 (At 05:30 pm)

Present: None for the State.

Accused **Rohit Bhardwaj @ Bantu** S/o Ravinder Bhardwaj R/o House No.15, near Chhota Shiv Mandir, Village Alipur, Delhi produced after fresh arrest.

IO SI Sumit Dhankar in person.

Mr. Shivam Parashar, Ld. Counsel for the accused.

Accused Rohit Bhardwaj @ Bantu has been produced after fresh arrest in FIR No.499/2021 u/s 387/506/34 IPC.

Fresh vakalatnama without ticket has been filed on behalf of accused.

An application seeking 14 days JC remand of the accused has been moved by the IO. Heard. Perused.

Grounds for remand are made out as the allegations are serious in nature and investigation is continued, medical examination of accused was conducted on 02.06.2021, as per the MLC attached. His custody is warranted for fair investigation of the case. In the facts and circumstances of the case, accused Rohit Bhardwaj @ Bantu is remanded to JC till **17.06.2021. Accused be produced before Ld. Duty MM concerned on 17.06.2021. JC warrants be prepared.**

Copy of the order be given dasti to the IO as prayed for.


(Aakanksha)

Duty MM/West/Delhi/03.06.2021

FIR No.974/2020
PS: Punjabi Bagh
State vs. Praveen
U/s 302/34 IPC

03.06.2021 (At 05:35 pm)

Present: None for the State.

Accused Praveen S/o Ram Kishan R/o A-76B, Block-A, Old Slum Quarters, Paschim Puri, Delhi, produced after fresh arrest. SI Sumit Dhankar on behalf of IO/Inspector Kuldeep Singh in person.

Accused Praveen has been produced after fresh arrest in FIR No.974/2020 u/s 302/34 IPC.

An application seeking 14 days JC remand of the accused has been moved on behalf of IO. Heard. Perused.

Grounds for remand are made out as the allegations are serious in nature and investigation is continued, medical examination of accused was conducted on 02.06.2021, as per the MLC attached. His custody is warranted for fair investigation of the case. In the facts and circumstances of the case, accused Praveen is remanded to JC till **17.06.2021**. **Accused be produced before Ld. Duty MM concerned on 17.06.2021. JC warrants be prepared.**

Copy of the order be given dasti to the IO as prayed for.

Aakanksha
3/6/21
(Aakanksha)

Duty MM/West/Delhi/03.06.2021

Court: Sh _____ MM _____ Court, Delhi
 Case FIR No. CDJN 000 197/21 Date 01/6/21 U/s 380/411 IPC
 P.S. Rajpet Distt. Central Delhi.
 S/T: Sh SI Sompal Singh 2279-D PS Rajit Nagar

Date of Arrest

SN Suraj s/o Babulal 02/06/21
A-69, Babu Faridpuri Near
Gopal Dairy Patel Nagar Delhi

Subject: Request for 14 Days Judicial Custody Remand.

Hon'ble Sir,

It is submitted that the above said accused person has been arrested (as data of arrest mentioned against them). In the above noted case It is therefore requested that the above said accused person may kindly be remanded for 14 days Judicial Custody. In order to

- (a) To prevent the accused from committing any further offence; or
- (b) Conduct proper investigation of the offence; or
- (c) To prevent the accused from causing the evidence of the offence to disappear or tampering with such evidence in any manner; or
- (d) To prevent the accused from making any inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the Court or to the police officer; or
- (e) Ensure the presence of accused before the Court.

Submitted Please.

[Signature]
APPLICANT

P.S. SI Sompal
Rajpet Nagar Delhi
 Date 03/6/21

Pr. 3/6/21 At 05:45pm
SI Sompal has produced accused Suraj after arrest in FIR No. CDJN 000 197/21 u/s 380/411 IPC as Rajit Nagar and sought 14 days JC remand. Heard. Perused in the facts & circumstances of the case and granted Suraj is forwarded please accused Suraj is sent to JC cell 17/6/21. JC warrants be prepared.

[Signature]
 SHO/Rajit Nagar
 02/6/21

my m/mahila copy -
 west - / The
 02/06/21

DD No.37 dated 03.06.2021
State vs. Balbir Singh
Kalandra u/s 41.1.(D) CrPC & 102 CrPC PS: Paschim Vihar West
& e-FIR No.14202/2021
PS: Tilak Nagar u/s 379/411 IPC

03.06.2021 (At 05:25 pm)

Present: None for the State.

Accused Balbir Singh S/o Mohan Singh R/o H. No.C-624,
DDA Colony, Khyala, Delhi has been produced after fresh
arrest.

IO ASI Ramji Lal in person.

IO has moved an application to dispose off kalandra.

IO has submitted that the scooty in question has been recovered
by him from the area of PS Tilak Nagar which was in the possession of
accused and information in this regard has been given in PS Tilak Nagar
and prayed to dispose off the kalandra.

At this stage, IO/HC Rajender Kumar from PS Tilak Nagar who
is present before the Court and has moved an application for interrogation
and formal arrest of accused Balbir Singh.

Heard. Perused.

IO is granted permission to interrogate the accused and
investigate the case and accused be produced after 10 minutes.


(Aakanksha)

Duty MM/West/Delhi/03.06.2021

Contd...2/-

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After 10 minutes

Present: None for the State.
Accused Balbir Singh produced by HC Rajender Kumar from
PS Tilak Nagar.

Formal arrest of the accused has been made.

At this stage, an application seeking 14 days JC remand of the
accused has been moved by the IO PS Tilak Nagar.

It has been submitted by the IO that the judicial custody of the
accused is required to conduct proper investigation of the offence.

Keeping in view the submission made by the IO, accused is
remanded to JC till 17.06.2021. Accused be produced before the concerned
Court on **17.06.2021**.

In view of the aforesaid, kalandra stands disposed of.

Copy of the order be given dasti to both the IOs as prayed for.

Aakanksha
3/6/21
(Aakanksha)

Duty MM/West/Delhi/03.06.2021

FIR No.345/2021
PS: Ranhola
State vs. Bittoo
U/s 457/380/411/34 IPC

03.06.2021 (At 05:37 pm)

Present: None for the State.

Accused Bittoo S/o Dabbu Singh R/o House No.A42, Ambedkar
Palace, Baprola Vihar, Delhi.

Mr. S. S. Malik, Ld. Counsel for the accused.

IO ASI Shamsheer Singh in person.

Accused Bittoo has been produced after fresh arrest in FIR
No.345/2021 u/s 457/380/411/34 IPC.

An application seeking 14 days JC remand of the accused has
been moved on behalf of IO. Heard. Perused.

Grounds for remand are made out as the allegations are serious
in nature and investigation is continued, medical examination of accused
was conducted on 03.06.2021, as per the MLC attached. His custody is
warranted for fair investigation of the case. In the facts and circumstances
of the case, accused Bittoo is remanded to JC till **17.06.2021**. **Accused be
produced before Ld. Duty MM concerned on 17.06.2021. JC warrants
be prepared.**

Copy of the order be given dasti to the IO as prayed for.


(Aakanksha)

Duty MM/West/Delhi/03.06.2021

In the Court : Sh _____ MM _____ Court, Delhi
 Case FIR No. CDRI 000194/21 Date 30/5/21 U/s 302/411 IPC
 P.S. Ruprest Nagar Distt. Central Delhi.
 S/T : Sh S1 Sompal Singh 3379-D PS Ranjit Nagar

SN _____ Date of Arrest _____
Suraj s/o Babulal
A-69 Baba Faridpuri Near Gopal 02/6/21
Dary. Patel Nagar Delhi

Subject: Request for 14 Days Judicial Custody Remand.

Hon'ble Sir,

It is submitted that the above said accused person has been arrested (as data of arrest mentioned against them). In the above noted case It is therefore requested that the above said accused person may kindly be remanded for 14 days Judicial Custody. In order to

- (a) To prevent the accused from committing any further offence; or
- (b) Conduct proper investigation of the offence; or
- (c) To prevent the accused from causing the evidence of the offence to disappear or tampering with such evidence in any manner; or
- (d) To prevent the accused from making any inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the Court or to the police officer; or
- (e) Ensure the presence of accused before the Court.

Submitted Please.

[Signature]
 APPLICANT
S1 Sompal

P.S. Ruprest Nagar Delhi
 Date 02/06/2021

Forwarded please
[Signature]
 SHO/Ranjit Nagar
03/6/21

*R: 3/6/21 at 05:46 pm
 produced accused has
 after fresh arrest
 Nagar and seized with FIR No.
 Heard. Perused. seized 14 days JC.
 facts, circumstances of the case and
 quantity of space, accused Suraj
 to sent to JC
 the warrants be
 JC prepared.
 17/6/21
 for.*

FIR No.582/2021
PS: Nihal Vihar
State vs. Sanjay
U/s 384/454/411/34 IPC

03.06.2021 (At 05:50 pm)

Present: None for the State.

Accused Sanjay S/o Satpal R/o F-1/143, Shiv Ram Park, Gali
No.17, Nihal Vihar, Delhi.
IO PSI Parvesh in person.

Accused Sanjay has been produced after fresh arrest in FIR
No.582/2021 u/s 384/454/411/34 IPC.

An application seeking 14 days JC remand of the accused has
been moved on behalf of IO. Heard. Perused.

Grounds for remand are made out as the allegations are serious
in nature and investigation is continued. His medical examination was
conducted today itself as per MLC attached. His custody is warranted for
fair investigation of the case. In the facts and circumstances of the case,
accused Bittoo is remanded to JC till **17.06.2021**. **Accused be produced
before Ld. Duty MM concerned on 17.06.2021**. **JC warrants be
prepared.**

Copy of the order be given dasti to the IO as prayed for.

Aakanksha
3/6/21
(Aakanksha)

Duty MM/West/Delhi/03.06.2021

FIR No.470/2021
PS: Khyala
State vs. Akash Seghal @ Monu
U/s 308/34 IPC

03.06.2021 (At 05:45 pm)

Present: None for the State.

Accused **Akash Seghal @ Monu** S/o Bhushan Lal R/o E-128, J
J Colony Khyala, Delhi.

Mr. Roj Malik, Ld. Counsel for the accused.

HC Ram Chander on behalf of IO SI Kuldeep in person.

Accused Akash Seghal @ Monu has been produced after fresh
arrest in FIR No.470/2021 u/s 308/34 IPC.

An application seeking 14 days JC remand of the accused has
been moved on behalf of IO. Heard. Perused.

Grounds for remand are made out as the allegations are serious
in nature and investigation is continued, he has been previously also
involved in many cases. His custody is warranted for fair investigation of
the case. In the facts and circumstances of the case, accused Bittoo is
remanded to JC till **17.06.2021**. **Accused be produced before Ld. Duty
MM concerned on 17.06.2021. JC warrants be prepared.**

Copy of the order be given dasti to the IO as prayed for.


(Aakanksha)

Duty MM/West/Delhi/03.06.2021

FIR No.485/2021
PS: Khyala
State vs. Sahil & Anr.
U/s 380/454/411/34 IPC

03.06.2021 (At 05:55 pm)

Present: None for the State.

Accused **Sahil** S/o Mohd. Anwar R/o A-52, Second Floor, DDA Colony, Khyala, Delhi and **accused Amir** S/o Ramzani R/o B-76, Top Floor, DDA Colony, Khyala, Delhi produced after fresh arrest.

IO / HC Ram Chander in person.

Both the accused persons have been produced after fresh arrest in FIR No.485/2021 u/s 380/454/411/34 IPC.

An application seeking 14 days JC remand of both the accused has been moved on behalf of IO. Heard. Perused.

Grounds for remand are made out as the allegations are serious in nature and investigation is continued as per age memo of both the accused, they are found to be major at the time of commission of alleged offence, their medical examination was conducted today itself as per MLCs attached. Their custody is warranted for fair investigation of the case. In the facts and circumstances of the case, **accused Sahil and Amir are remanded to JC till 17.06.2021. Accused be produced before Ld. Duty MM concerned on 17.06.2021. JC warrants be prepared.**

Copy of the order be given dasti to the IO as prayed for.


(Aakanksha)

Duty MM/West/Delhi/03.06.2021